

disputed duty is below the threshold prescribed in the litigation policy of Government of India notified in F No. 390/MISC/116/2017-JC dated 11th July 2018 of the Central Board of Indirect Taxes & Customs.

2. None appeared for the respondent.

3. In accordance with the litigation policy, we allow the application and appeal is dismissed as withdrawn.

(Dictated and Pronounced in Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

arch